

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO(S).2640/2025**

**SANDEEP JAIN**

**APPELLANT(S)**

**VERSUS**

**IDBI TRUSTEESHIP SERVICES LIMITED & ANR.**

**RESPONDENT(S)**

**O R D E R**

After having heard the learned senior counsel appearing for the appellant and after perusing the impugned judgment, we find absolutely no error in the view taken by the National Company Law Appellate Tribunal.

The Appeal is dismissed accordingly.

.....J.  
(ABHAY S. OKA)

.....J.  
(UJJAL BHUYAN)

**NEW DELHI;  
FEBRUARY 21, 2025.**

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

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SANDEEP JAIN

APPELLANT(S)

VERSUS

IDBI TRUSTEESHIP SERVICES LIMITED & ANR.

RESPONDENT(S)

(FOR ADMISSION AND IA No. 44913/2025 - STAY APPLICATION AND IA NOS.45857/2025 AND 46701/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s): Dr. Abhishek Manu Singhvi, Sr. Adv.  
Ms. Pooja Mehra Saigal, Sr. Adv.  
Mr. Rajat Joneja, Adv.  
Mr. Rajesh P., AOR  
Ms. Sakshi Kapoor, Adv.  
Mr. Yash Verma, Adv.

For Respondent(s): Mr. Shyam Divan, Sr. Adv.  
Mr. Krishnendu Datta, Sr. Adv.  
Mr. Pranjit Bhattacharya, Adv.  
Ms. Salonee Shukla, Adv.  
Mr. Vaibhav Niti, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Appeal is dismissed in terms of the signed order.  
Pending applications stand disposed of accordingly.

(ASHISH KONDLE)  
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]